## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP No.243/2016 RT CP(CAA) NO.142/Chd/Hry/2017

## In the matter of:

Scheme of Arrangement between:

HB Stockholdings Ltd. ... Demerged Company No.1/

Petitioner Company No.1

AND

HB Portfolio Ltd. ....Resulting Company No.1

Petitioner Company No.2

AND

HB Estate Developers Ltd. ....Resulting Company No.2/

Petitioner Company No.3

Present: Mr. Anand Chhibbar, Senior Advocate with

Mr. Sandeep Bhuraria and Mr. Vikas Mohan Gupta,

Advocates and Mr. Anil Goyal, Director for

petitioner-companies.

Mr. Deepankur Sharma, Advocate for the Regional

Director, Northern Region, MCA, New Delhi.

Learned Senior Counsel for the petitioners submits that the Authorised Representative of all the companies shall file affidavit on behalf of the companies to the effect that with the approval of the proposed Scheme, the NBFC business of the Transferor Company No.1 shall remain under the control and management of Transferor Company No.1 and the said business is not being demerged in either of the Petitioner-Companies No.2 and 3. Let the needful be done during course of the day. List the matter on 15.11.2017 for arguments.

Sd/-(Justice R.P. Nagrath) Member(Judicial)